

**FORM A**

**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SUNDER AGROMILLS PVT. LTD.**

| RELEVANT PARTICULARS                                                                                                                      |                                                                                                                                   |
|-------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------|
| 1. Name of corporate debtor                                                                                                               | Sunder Agromills Pvt. Ltd.                                                                                                        |
| 2. Date of incorporation of corporate debtor                                                                                              | 11.10.2013                                                                                                                        |
| 3. Authority under which corporate debtor is incorporated / registered                                                                    | Registrar of Companies, New Delhi                                                                                                 |
| 4. Corporate Identity No. / Limited Identification No. of corporate debtor                                                                | U74999DL2013PTC259119                                                                                                             |
| 5. Address of the registered office and principal office (if any) of corporate debtor                                                     | Office No.-1107, 11 <sup>th</sup> Floor D-Mall, Plot No. A1, Netaji Subhash Place, Pitampura North Delhi 110034                   |
| 6. Insolvency commencement date in respect of corporate debtor                                                                            | 21.08.2019 (Order Received on 23.08.2019)                                                                                         |
| 7. Estimated date of closure of insolvency resolution process                                                                             | 19.02.2020                                                                                                                        |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional                                  | Name: Pankaj Khetan,<br>Regn. No. : IBBI/PA-002/IP-N00010/2016-17/10014                                                           |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board                                                | Address: H-38, LGF, Jangpura Extension, Near Eros Complex, New Delhi – 110014,<br>E-MAIL: pankaj.khetan@yahoo.com                 |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional                                             | Address: K-37/A, Basement, Kailash Colony, Near Kailash Colony Metro Station, New Delhi-110048<br>E-MAIL: cirpsunderagromills.com |
| 11. Last date for submission of claims                                                                                                    | 06.09.2019                                                                                                                        |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | N/A                                                                                                                               |
| 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | N/A                                                                                                                               |
| 14. (a) Relevant Forms and (b) Details of authorized representatives are available at:                                                    | Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a><br>Physical Address: N/A    |

Notice is hereby given that the National Company Law Tribunal, Delhi Bench, has ordered the commencement of a Corporate Insolvency Resolution Process of the Sunder Agromills Pvt. Ltd. on 21.08.2019 (Order Received on 23.08.2019).

The creditors of Sunder Agromills Private Limited are hereby called upon to submit their claims with proof on or before 06.09.2019 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class N/A in Form CA.

Submission of false or misleading proofs of claim shall attract penalty as provided in the Insolvency and Bankruptcy Act, 2016.



Date: 25.08.2019  
Place: New Delhi

Name: Pankaj Khetan  
Interim Resolution Professional in the Insolvency Resolution Process of Sunder Agromills Pvt. Ltd.  
Registration No.: IBBI/PA-002/IP-N00010/2016-17/10014